

\$ITEM NO.104

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 5987 OF 2007

PUBLIC SERVICE COMMISSION,UTTARANCHAL

Appellant (s)

VERSUS

MAMTA BISHT AND ORS.

Respondent(s)

With appln(s) for for under order XLVII Rule 1&6 of S.C.
Rules,1966,impleadment and prayer for interim relief and office
report)

WITH Civil Appeal NO. 5982 of 2007

(With appln(s) for impleadment and with office report)

Date: 31/05/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR
[VACATION BENCH]

For Appellant(s) Mr. S.S.Shamshery, Adv. for
in both appeals Mr. Jatinder Kumar Bhatia,Adv.

For Respondent(s) Mr. R.Venkataramani, Sr. Adv.
No.1 Mr. A.S.Rawat, Adv.
Mr. Rajiv Kumar Bansal, Adv.for
Mr. Raj Singh Rana, Adv.

For High Court Mr. Ashok K. Mahajan ,Adv.

For RR No.4 Mr. Mukesh K. Giri ,Adv.
(Monica Mittal)

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master